

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 27
CP 127/241-242/PB/2022

IN THE MATTER OF:

Shagufta Yasmin ... Applicant/Petitioner
Vs

HerbalLife Healthcare Pvt. Ltd. ... Respondent

Order under Section 241-242 of the Companies Act, 2013

Order delivered on 09.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Ms. Ananya Garg, Adv.
For the Respondent : Mr. Shashank Dewan, Ms. Nikita Dewan,
Adv. for the Legal Aid Counsel

ORDER

Ld. Counsel Ms. Ananya Garg appeared on behalf of the Petitioner.

Ld. Counsel Ms. Nikita Dewan appeared on behalf of Respondent No.2 and stated that there is some technical issue with the e-filing and the e-mail i.d. submitted by the Petitioner is not correct. Petitioner has to correct the e-mail i.d. of Respondent No.2. Both Ld. Counsels have agreed to rectify the defects.

At her request and with the consent of the parties, list the matter for a physical hearing **on 25.01.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)